

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

All the Pr. District & Sessions Judge's
J&K State.

No.: 161-82 /RV.

Dated: 9-6-2016

Sub:- Information regarding Matrimonial suits.

Sir/Madam,

You are directed to furnish the **consolidated** information / data regarding the subject cited above on the below mention prescribed performa of your **District**.

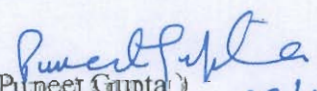
S. No.	Nature of Cases	Data regarding	Information regarding Matrimonial suits for the Year					Total
			2011	2012	2013	2014	2015	
1.	Matrimonial suits.	<i>Instituted</i>						
		<i>Disposed</i>						
		<i>Referred for outside court settlement</i>						
		<i>Settled through ADR etc.</i>						

As the information is urgently required. Therefore, you are requested to furnish the requisite information by **tomorrow** positively to this office through return e-mail address guptapuneet10@gmail.com or Tele-Fax No. **0194-2506624**.

Matter may be treated as **Most Urgent**.

By order.

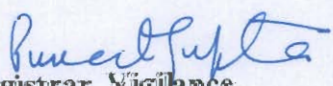
Yours faithfully,


(Puneet Gupta)
Registrar Vigilance 09/6/16

No. 183 /RV.

Dated: 9-6-2015

Copy forwarded to the Incharge N I C, High Court Wing, Srinagar for uploading on High Court website.


Registrar Vigilance
09/6/16